COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

IA NO. 817 OF 2018 IN DFR NO. 2239 OF 2018

Dated: 6th July, 2018

Present: Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)
Hon'ble Mr. Justice N.K. Patil, Judicial Member

In the matter of :

M/s Jay Madhok Energy Private Limited ...Appellant(s)
Vs.
Petroleum & Natural Gas Regulatory Board ...Respondent(s)

Counsel for the Appellant(s) : Mr. Parag P. Tripathi, Sr. Adv.
Mr. Vineet Malhotra
Mr. Mohit Paul
Mr. Shubhendu Kaushik

Counsel for the Respondent(s) : None

ORDER

IA No. 817/18
(Appl. urgent listing)

We have heard learned counsel for the appellant. For the reason stated in the application, list the matter on 20th July, 2018 subject to curing the defects. Application is disposed of.

DFR No. 2239/2018

After curing the defects, post this matter for admission alongwith the applications filed by the appellant.

List the matter on **20th July, 2018.**

(Justice N.K. Patil)
Judicial Member

(B.N. Talukdar)
Technical Member (P&NG)

pk/vg